

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23869/2009

(From the judgement and order dated 25/06/2009 in  
of The HIGH COURT OF A.P AT HYDERABAD)

CMA No. 420/2009

K.G.SHANKAR

Petitioner(s)

VERSUS

POCHAMREDDY SUBBA REDDY & ORS.

Respondent(s)

(Office report for direction)

Date: 30/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE DEEPAK VERMA  
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. L.Nageswara Rao, Sr. Adv.  
Mr. G. Ramakrishna Prasad, Adv.  
Mr. B. Suyodhan, Adv.  
Mr. Amar Pal, Adv.  
Mr. Bharat J. Joshi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

High Court of Andhra Pradesh is made a party.

Issue notice.

Dasti service, in addition, is permitted.

List in the last working week of May, 2010.

(R.K.Dhawan)  
AR-cum-PS

(Veera Verma)  
Assistant Registrar